

Statement-II*DDG - State wise details of sanctioned DDG Projects*

Sl. No.	State	No. of Projects	Sanctioned Amount (Rs. in Lakhs)	Villages/ Hamlets Covered
1	Andhra Pradesh	310	6677.63	349
2	Bihar	48	3784.64	175
3	Jharkhand	43	2090.91	89
4	Chhattisgarh	19	1052.67	50
5	Uttar Pradesh	62	6409.61	103
6	Madhya Pradesh	48	2882.92	170
7	Uttarakhand	2	484.70	10
8	Rajasthan	10	428.11	10
9	Meghalaya	3	389.40	3
10	Karnataka	41	2109.78	95
TOTAL		586	26310.37	1054

Mismatch of currency notes printed and collected by RBI

*248. SHRI ALOK TIWARI: Will the Minister of FINANCE be pleased to state:

(a) whether during 2008-09, 2009-10 and 2010-11, 339 millions worth of currency notes have been received in RBI vaults which is in excess than printed in Government press/ mints, as per the information furnished under RTI;

(b) if so, the details of the notes printed and received by RBI during the last five years, year-wise;

(c) the reasons for huge mismatch between number of currency notes printed and received by RBI;

(d) whether Government would initiate inquiry into this;

- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (f) The Reserve Bank of India (RBI) has not received currency notes more than the number of notes printed in Government Presses. Printing of banknotes is a continuous process. There is always a stock of finished banknotes at the printing presses at any point of time. Therefore, the number of notes printed at printing presses during a given time period and the number of notes received at RBI offices during the same time period could be different.

Transparency in admission processes in medical colleges

*249. SHRI P. RAJEEVE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has any mechanism to ensure the transparency and merit of the admission processes in medical colleges all over the country, and if so, the details thereof;
- (b) whether the Medical Council of India Act gave powers to the Council to conduct an All India Level Examination for admission; and
- (c) if not, whether Government is ready to amend the Act?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The Medical Council of India (MCI) is a statutory body responsible for regulating Medical Education in the country. The Regulations on Graduate Medical Education, 1997, and Post Graduate Medical Education Regulations, 2000, prescribe the admission process of the Under Graduate (UG) and Post Graduate (PG) courses in medical colleges/ institutions coming under the ambit of MCI.

(b) and (c) The Indian Medical Council (IMC) Act, 1956, empowers the MCI to prescribe the minimum standard of medical education required for granting recognized medical qualifications by Universities or medical institutions of India. In pursuance of this power, MCI with the prior approval of Central Government had notified the National Eligibility cum Entrance Test (NEET) for admission to UG/PG Medical courses.